Subject: Amendment in Export Policy of Human Hair

S.O. (E) In exercise of powers conferred by Section 3 read with section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), as amended, read with Para 1.02 and 2.01 of the Foreign Trade Policy, 2015-20, the Central Government hereby makes following amendment in Chapter 05 of the Schedule 2 of the ITC (HS) Export Policy related to export of human hair:

<table>
<thead>
<tr>
<th>S.No</th>
<th>ITC HS Codes</th>
<th>Description</th>
<th>Present Policy</th>
<th>Revised Policy</th>
</tr>
</thead>
<tbody>
<tr>
<td>38B</td>
<td>0501</td>
<td>Human hair, unworked, whether or not washed or scoured; waste of human hair:</td>
<td>Free</td>
<td>Restricted</td>
</tr>
</tbody>
</table>

2. Effect of this Notification:

The export policy of human hair, unworked, whether or not washed or scoured; waste of human hair or any other form of raw human hair under ITC (HS) Code 0501 has been put under restricted category, with immediate effect.

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